

Manupatra makes legal research

Simple, Relevant & Fast.....



Pioneers in online legal research in India

Choose the way you want to research from a single text box search, fielded search or data mining

Legal Search

Allows you to search on specific parameters

- Subject
- Names of parties
- Name of judge
- Date
- Judgments under bare act/section
- Search in Case Note
- Bench search
- Appeal Number

Manu Search

Assists you to search for key words, phrases, multiple phrases, words near each other (proximity search). Enables Boolean Search using terms and connectors such as 'and', 'or', 'not' and more...

Act Search

Allows you to search for the Statute based on full or partial information that you may have. You also have the option of reading the text of the bill. If you do not know the name of the Act you can run a Free Text Act Search.

Citation Search

The database covers equivalent citations of over 100 journals thus making reference to print copy easier. The search interface allows you to search even if you have partial information.

Legal Research
goes Mobile
with
Manupatra Apps



SEARCH RESULTS

- **Filters** cluster of results which help navigate
- **Sort** and re-sort results on different parameters
- **Add to Session List** allows to save documents for the current session to view, print or email directly from the session list
- **Display results** with various permutation and combinations to get an overview of the document without having to open each document
- **Toggle view** provides for viewing hit list and document in same pane
- **View document in new window** allows ease in browsing
- **Authority Check** provides for an interactive timeline which identifies later-citing cases
- **Cited in Manupatra** provides a count of other documents citing the document you are looking at
- **Save Search** allows you to save your searches for future reference
- **Search in search results** allows unlimited nesting option
- **Overruled judgments** highlighted upfront in search results

NAVIGATION

Provides Tabs that makes navigation through the site seamless. Combined search, browse and intuitive filters help you narrow your results fast and show related documents

- **Spilt Frame** view allows for easy movement between databases and documents
- **Results** return to the last active result list
- **Doc** return to the last viewed document
- **My Saved Docs** view the documents saved during various sessions. Provision to create folders and directly select documents for print and email
- **Search History** view the last 20 searches
- **Manage Search** Edit saved searches
- **My Note Pad** make notes online while you research. Share notes and invite others to share notes. View note icon on each document that you add note to for ready reference. Email and print notes.
- **Flexibility** to search in Selected databases or All databases

OTHER FEATURES

- **Print** ability to print a set of results in Word, PDF & HTML with enhanced editing features of selecting font size, font type and fields to be printed. Dual column printing facility is also available.
- **Email** provision to email the results of a search
- **Save documents** in personalized folders with option of password protection
- **Hyperlinks** within documents allow you to view related or referred documents without searching for them
- **Judges name linking** allows to view the list of Judgments decided by the Judge across various courts where he presided as a judge. This listing can be further sorted on subject
- **My Preferences** allows to set your default preferences for a customized view of searches
- IP personalization available for **IP based access**
- **Pay per view** options allows you to discover results outside your subscription content.
- **Print replica** print outs available

Authoritative information, up-to date and comprehensive results

International Data

US Supreme Court Cases
1754 till current
now on Manupatra

Subject Classification across 42 subjects of law
Multiple Equivalent Citations to over 100 + print journals
Hyperlinked to cited Cases and Statutes
Citing Reference analyses the referred cases
Case Notes give a succinct summary of the case
Ratio Decidendi states the reason for deciding the proposition of law
Prior History follow up of High Court cases to Supreme Court
Secondary Material (Commentaries & Digest) can be accessed through the hyperlink in the provision of the act appearing in the text of judgment.

New

MS Word users can seamlessly access content and resources from Manupatra, the open Web and Word files on their desktop.
Local Language search enabled
Kapcher highlight a word or phrase to get an instant access to all of the web information
Ebooks available online

Manu Clip delivers update to your personalized page

Desktop Alert snapshots of legal events through a rich internet application that resides on your desktop

Manupatra Apps instant access to an entire set of Indian Case Laws and Acts

what makes Manupatra the best choice for your practice?

It's easy to use. You don't need to understand technology. Navigation through site is easy and intuitive. Available where ever you have Internet access- at the office, at home or on road. Depth and quality of content and a responsive customer service.

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